

ITEM NO.43

COURT NO.13

SECTION XVIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s) (Civil) No(s). 432/2015

LAKSHMI SUMAN

Petitioner(s)

VERSUS

N.G.SANJAY (NAMA GOVINDARAJ SETTY SANJAY)

Respondent(s)

(with appln. (s) for stay and office report)

Date : 19/09/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVA KIRTI SINGH
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. D. Ramakrishna Reddy, Adv.
Mr. Shivani Khandekar, Adv.
Ms. Abha R. Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

From the office report dated 28.6.2016, it transpires that notice issued to the sole respondent on his first address which is outside India could not be effected and a communication from the Ministry of Law and Justice has been received with a request to issue fresh notice providing 4-5 months' time in advance for effecting service in foreign countries.

Issue fresh notice.

In the facts of the case, learned counsel for the petitioner shall take steps for fresh notice to the sole

respondent at his first address, within a period of four weeks. The fresh notice should provide five months' time while indicating the date of hearing so that service may be effected in the meantime.

List the matter after service of notice.

(NEELAM GULATI)
COURT MASTER

(MADHU NARULA)
COURT MASTER